



## Government of Jharkhand

### Receipt of Online Payment of Stamp Duty

NON JUDICIAL



**Receipt Number :** 275828ce4aac16aedd1

**Receipt Date :** 31-Jul-2025 01:35:46 pm

**Receipt Amount :** 50/-

**Amount In Words :** Fifty Rupees Only

**Document Type :** Affidavit

**District Name :** Pakur

**Stamp Duty Paid By :** AJAY TEBRIWAL

**Purpose of stamp duty paid :** AFFIDAVIT

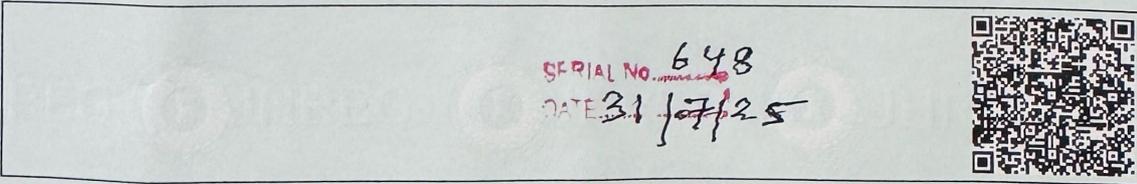
**First Party Name :** AJAY TEBRIWAL

**Second Party Name :** NIL

**GRN Number :** 2503659377

*Ajay Tebriwal*  
✓

-: This stamp paper can be verified in the jharnibandhan site through receipt number :-



This Receipt is to be used as proof of payment of stamp duty only for one document. The use of the same receipt as proof of payment of stamp duty in another document through reprint, photo copy or other means is penal offence under section-62 of Indian Stamp Act, 1899

इस रसीद का उपयोग केवल एक ही दस्तावेज पर मुद्रांक शुल्क का भुगतान के प्रमाण हेतु ही किया जा सकता है। पुनः प्रिन्ट कर अथवा फोटो कॉपी आदि द्वारा इसी रसीद का दूसरे दस्तावेज पर मुद्रांक शुल्क का भुगतान के प्रमाण हेतु उपयोग भारतीय मुद्रांक अधिनियम, 1899 की धारा 62 अन्तर्गत दण्डनीय अपराध है।

*Ajay Tebriwal*  
31/7/25

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO. – 97/2025/EZ

NAYAKA SOREN

.....APPLICANT

VERSUS

STATE OF JHARKHAND & ORS.

.....RESPONDENTS



**AFFIDAVIT ON BEHALF OF RESPONDENTS NO. 7.**

I, Ajay Tebriwal, Aged-About 56 years, S/O Liladhar Tebriwal, Resident of House No. 83, Ward No. 13, Near Shitla Mandir, Marwari Tola, Pakur, P.O.+ P.S.+, District -Pakur, (Jharkhand) 816107do hereby solemnly affirm and state as follows:

1. I am the Partner of M/s Black Diamond Stone Works, Respondent No. 7 in the present Original Application No. 97/2025/EZ.
2. I am duly authorized to file this affidavit on my own behalf as a Proprietor of M/s Black Diamond Stone Works, Proprietor: Shri Ajay Kumar Tebriwal, Address: Mauza Belpahari, Khata No.- 18, 28, 32, 39 & 57, Khesra No.: 113(P), 114(P), 115, 116, 117(P), 118(P), 119(P) and 125, P S Hiranpur, District-Pakur.

*(Signature)*  
31/7/2025

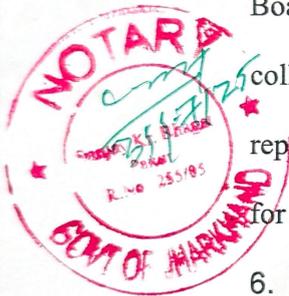
3. That I am conversant with the facts and circumstances of the case and the contents of this affidavit.

4. Hon'ble National Green Tribunal (NGT) initiated *Suo-motu* proceedings on 21.11.2024, based on a letter petition alleging environmental damage and health hazards due to stone mining and crushing activities in Pakur, Jharkhand.

5. In its order dated 21.11.2024, the Hon'ble NGT constituted a Joint Committee, comprising the Central Pollution Control Board (CPCB), Regional Integrated Office Ministry of Environment Forest and Climate Change (MoEF&CC), Jharkhand State Pollution Control Board (JSPCB), and District Magistrate, Pakur, to visit the site, collect information, interact with stakeholders, and submit a factual report within six weeks. CPCB was designated as the Nodal Authority for coordination and compliance.

6. The Joint Committee filed its report, dated 15.01.2025, in compliance with the NGT's order dated 21.11.2024. This report contained observations for various units, including those represented by the deponents, and provided overall and specific recommendations for stone crushers and stone mines.

7. Subsequently, the Hon'ble NGT, in its order dated 05.03.2025, noted the Joint Committee's report and directed Respondents No. 1 to



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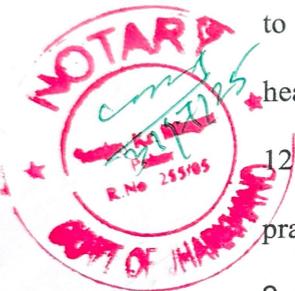
12 to file their reply/response within one month. The matter is listed for further consideration on 28.04.2025 and the Hon'ble NGT was pleased to transfer the case to Eastern Zone Bench of the Hon'ble NGT for further consideration of this case with a direction to list this case on 10.07.2025.

8. That on 10.07.2025 this case heard before the Hon'ble NGT, Eastern Zone Bench at Kolkata and this Hon'ble Court considered the request of the respondent counsel to grant further time of two weeks to file the response but that could not be filed in time due to some health issue in the family of the counsel of the respondents no 5-9 and 12 of this case and the same is being filed at belated stage and it is prayed that the delay in filing the response may be condoned.

9. The Deponent state that he has undertaken comprehensive measures to ensure compliance with all the terms and conditions outlined in the Joint Committee report dated 15.01.2025, and subsequent directions issued by the Hon'ble NGT, including the order dated 05.03.2025.

10. That the operating stone crushing unit has implemented comprehensive dust containment and suppression measures, including enclosures, conveyor covers, and water sprinklers, and are

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operating them properly in accordance with the Environmental Guidelines for Stone Crushing Units issued by CPCB in July 2023.

11. The stone crushing unit is striving to comply with emission norms prescribed under the Environment (Protection) Rules, 1986.

12. That a three-tier plantation has been done along the periphery of the unit to mitigate environmental impacts.

13. That regular health check of the workers are being conducted on a half-yearly basis to monitor and address occupational health risks with the Civil Surgeon report sent to DGMS, Dhanbad.

14. That Exemption Certificate from the Central Ground Water Authority (CGWA) for withdrawing groundwater for industrial purposes and dust suppression activities has been obtained.

Photocopy of the Exemption Certificate from the Central Ground Water Authority (CGWA) for withdrawing groundwater for industrial purposes and dust suppression activities is being annexed here and marked as **Annexure-1** of this affidavit.

15. That the mining unit is carrying out drilling and blasting by following prescribed methods and safeguards as per Directorate



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General of Mines Safety (DGMS) guidelines and after obtaining necessary permissions.

16. Respective mine unit has a tractor with tanker for sprinkling water to reduce dust emissions along the haul road and are maintaining proper records, ensuring effective use of mine water for sprinkling and other dust control activities.

17. That the units are ensuring environmental restoration through extensive plantations and the implementation of effective dust management systems.

**Specific Compliance by M/s Black Diamond Stone Works -  
Respondent No. 7:**

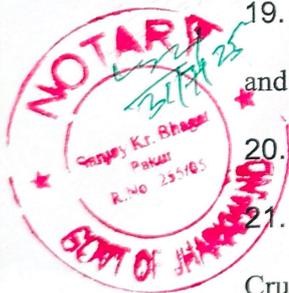
18. The crushing section (primary and secondary crushers) is now fully and properly covered with tin sheets.

19. Conveyor belts are properly covered up to the conveyor node, and chutes are provided at material discharge points.

20. Loose conveyor belts have been fixed.

21. Pucca internal road have been constructed in the Stone Crushing Area, and regular cleaning is carried out.

22. Mist-type water sprinkler systems has been installed at the crushing section and so far as haul road is concerned water is regularly sprinkled with tractor and tanker.



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23. The PM10 analyser has been brought online and configured to transmit data to the JSPCB server.

24. Feeding points and the main hopper are covered from three sides and the top with tin sheets.

25. The display board contains contact details, production capacity, proper address, and environmental parameters.

26. Transportation of stone dust is carried out in tarpaulin-covered vehicles whereas the transportation of stone chips and stone boulders are concerned they do not produce any type of dust.

27. Three-tier plantation along the unit's periphery has been carried out.

28. Housekeeping has been improved.

29. All operational records, including compliance and environmental data, are maintained and readily accessible on-site.

#### **Condonation of Delay in Filing Response**

30. The Deponents humbly submit that the Hon'ble NGT, in its order dated 10.07.2025, directed the filing of a reply/response within two weeks.

31. The delay in filing the present response affidavit, beyond the stipulated two weeks period, is genuinely attributable to unforeseen health issues experienced by the counsel representing the deponents

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Notary Seal of Notary K. Bhojraj, Rajkot, R.No. 255405, State of Haryana

and his wife and daughter. This rendered the counsel unable to prepare and file the response within the given timeline.

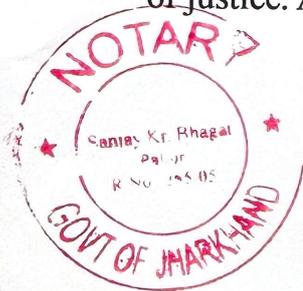
32. The delay is neither wilful nor intentional but caused by circumstances beyond the control of the deponents and their counsel. No prejudice will be caused to any party if the delay in filing this response affidavit is condoned.

### Prayer

33. In light of the above, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

(A) Take on record this response affidavit, acknowledging the comprehensive compliance measures undertaken by Respondents No. 7 with the recommendations of the Joint Committee report and the orders of the Hon'ble NGT; and

(B) Condone the delay in filing this response affidavit, in the interest of justice. And for this act of kindness, the deponents shall ever pray.

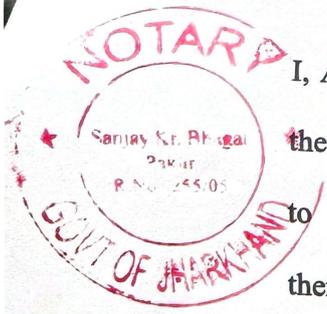


### DEPONENTS

(Partner of M/s Black Diamond Stone Works, Respondent No. 7)

*Handwritten signature and date: 01/11/2018*

**VERIFICATION**



I, Ajay Tebriwal, the above-named deponent, do hereby verify that the contents of paragraphs 1-33 of this affidavit are true and correct to my knowledge, and nothing material has been concealed therefrom.

Verified on this ----- day of July, 2025 at Pakur.

DEPONENT

*[Handwritten signature]*  
31/7/2025

and his wife and daughter. This rendered the counsel unable to prepare and file the response within the given timeline.

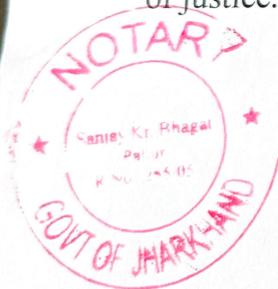
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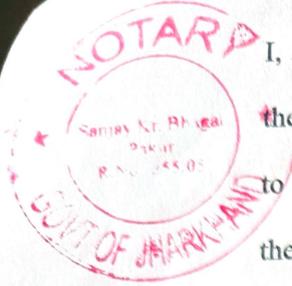
*Ajay Kumar*

### DEPONENTS

(Partner of M/s Black Diamond Stone Works, Respondent No. 7)

*Sanjay K. Bhagat*  
Notary Public  
01/11/2020

**VERIFICATION**



I, Ajay Tebriwal, the above-named deponent, do hereby verify that the contents of paragraphs 1-33 of this affidavit are true and correct to my knowledge, and nothing material has been concealed therefrom.

Verified on this ----- day of July, 2025 at Pakur.

*Ajay Tebriwal*

DEPONENT

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सत्यमेव जयते



भूजल निकासी हेतु छूट पत्र  
EXEMPTION CERTIFICATE FOR GROUND WATER ABSTRACTION

PROJECT NAME	BLACK DIAMOND STONE WORKS		
PROJECT ADDRESS	Block No. Village-113p Mouza- Belpahari Road- Hiranpur	PIN CODE	816107
STATE	JHARKHAND	DISTRICT	PAKUR
		TOWN/BLOCK	HIRANPUR
COMMUNICATION ADDRESS	Plot no-113p , Mouza Belpahari ,Block-Hiranpur		
ADDRESS OF CGWB REGIONAL OFFICE	6th& 7th Floor, Lok Nayak Jai Prakash Bhawan, Frazer Road, Dak Banglow, Patna-800011, Bihar.		

1. EXEMPTED LETTER NO.	EXM/IND/JH/2025/9782/N	2. DATE OF ISSUANCE,	10/07/2025
3. APPLICATION NO.	IND/JH/2025/9782	4. APPLICATION TYPE	Industry
5. PROJECT STATUS	New Project	6. VALID FROM	10/07/2025
7. AREA TYPE CATEGORY	Safe (GWRE - 2024)		
8. VALID UP TO	Till adherence to provision(s) under which this exemption has been obtained (subject to compliance to related conditions) or till any further orders issued by this authority, whichever is earlier.		

9. GROUND WATER ABSTRACTION PERMITTED					
GW Abstraction		Dewatering		Total	
m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year
9.00	3060.00	0.00	0.00	9.00	3060.00

10. Details of Ground Water Abstraction / Dewatering Structures															
EXISTING 0					PROPOSED 1					TOTAL 1					
DW	DCB	BW	TW	PU	DW	DCB	BW	TW	PU	DW	DCB	BW	TW	PU	
0	0	0	0	0	0	0	1	0	0	0	0	1	0	0	

\*DW-Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; Pu Pumps;

11. EXEMPTION CATEGORY 1 Micro and small Enterprises drawing ground water less than 10 cum/day are exempted from seeking NOC

- This is to certify that as per information furnished by the applicant, the ground water withdrawal comes under Exemption category as per S.O. 3289(E) dated 24/09/2020 by Department Of Water Resources, River Development and Ganga Rejuvenation, guidelines to regulate and control ground water extraction in India, 2020.
- This exemption letter is being issued under relevant provision(s) of extant guidelines.
- The firm shall install digital water flow meter on all ground water abstraction structures and maintain the logbook.
- This certificate is system generated and based on information provided by the applicant. CGWA has not verified the claim made by applicant. Any false information furnished/violation by the applicant, shall invite legal action against him/her as per S.O. 3289(E) dated 24/09/2020.
- If, at any stage, it is established that this exemption letter has been obtained on the basis of false/ fake document(s), the exemption letter shall be deemed cancelled and extant penal provisions shall be applied on the firm
- यह प्रमाणित किया जाता है कि आवेदक द्वारा दी गई जानकारी के अनुसार, भूजल निकासी एस.ओ. के अनुसार छूट श्रेणी के अंतर्गत आती है। जल संसाधन, नदी विकास और गंगा संरक्षण विभाग द्वारा 3289(ई) दिनांक 24/09/2020, भारत में भूजल निष्कर्षण को विनियमित और नियंत्रित करने के लिए दिशानिर्देश, 2020।
- यह इग्जैमप्टन (छूट) पत्र वर्तमान दिशानिर्देशों के प्रासंगिक प्रावधानों के तहत जारी किया जा रहा है।
- फर्म सभी भूजल निष्कर्षण संरचनाओं पर डिजिटल जल प्रवाह मीटर स्थापित करेगी और लॉगबुक बनाए रखेगी।
- यह प्रमाण पत्र सिस्टम जनरेटेड है और आवेदक द्वारा प्रदान की गई जानकारी पर आधारित है। CGWA ने आवेदक द्वारा किए गए दावे का सत्यापन नहीं किया है। आवेदक द्वारा दी गई कोई भी गलत सूचना / उत्तघन, एसओ 3289 (ई) दिनांक 24/09/2020 के अनुसार उसके खिलाफ कानूनी कार्रवाई को आमंत्रित करेगा।
- यदि किसी भी स्तर पर यह स्थापित हो जाता है कि यह इग्जैमप्टन (छूट) पत्र गलत / नकली दस्तावेज़ के आधार पर प्राप्त किया गया है, तो इग्जैमप्टन (छूट) पत्र निरस्त माना जाएगा और फर्म पर मौजूदा दंडात्मक प्रावधान लागू किए जाएंगे।

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